

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NOS. 5025, 5026 & 5027 OF 2015

BHARAT SANCHAR NIGAM LIMITED

....APPELLANT

VERSUS

COMMISSIONER TRADE TAX, U.P.(LUCKNOW)

....RESPONDENT

OFFICE REPORT

The matters above-mentioned were listed before Ld. Registrar Court on 12th July, 2016 when the following order was passed:-

"The learned counsel for the appellant shall within a period of four weeks file the affidavit of valuation whereafter no further extension shall be given.

List again on 22.8.2016."

It is submitted that Counsel for the Appellant has neither filed Affidavit of Valuation nor filed Ad-Velorum Court fee of Rs. 1750/- till date.

The matters above-mentioned are listed before the Ld. Registrar's Court with this Office Report.

DATED THIS THE 20TH DAY OF AUGUST, 2016.

ASSISTANT REGISTRAR

Copy to :-

Mr. Rajiv Tyagi & Associates, Advocate.

Mr. Ravi Prakash Mehrotra, Advocate.

ASSISTANT REGISTRAR